

ITEM NO.4

COURT NO.6

SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRL.M.P. NO.16887 OF 2012 IN CRIMINAL APPEAL NO.2183 OF 2014

BEDUK SATNAMI

Appellant(s)

VERSUS

STATE OF CHHATTISGARH

Respondent(s)

(For bail and office report)

Date: 17/11/2014 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Appellant(s) Mr. J. M. Khanna, AOR (A.C.)
Mr. S. Ramesh, Adv.

For Respondent(s) Mr. Atul Jha, Adv.
Mr. Sandeep Jha, Adv.
Mr. Dharmendra Kumar Sinha, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. J.M. Khanna, learned counsel for the appellant and Mr. Atul Jha, learned counsel for the State of Chhattisgarh.

We have been apprised at the Bar that the appellant has already remained in custody for more than eleven years.

Regard being had to the period of custody, we are inclined to admit him on bail on such terms and conditions to be fixed by the learned trial Judge.

Crl.M.P. No.16887 of 2012 for bail is, accordingly, allowed.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master